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rice/paddy in parts of Southern States of Andhra Pradesh, Mysore, Kerala and the Union Territory of Pondicherry and Karaikal either on Central or State Govts. account. It is also incharge of the movement of exportable quantities of rice in Madras and Orissa. In Punjab it is arranging exports of gram to Andhra Pradesh, Madras and Mysore. The Corporation is also distributing imported wheat to roller flour mills in the Southern States as well as in Orissa and Rajasthan.

(b) A statement showing the quantities of different foodgrains procured by various State Governments both on Central and State account is laid on the Table of the House. [Placed in Library. See No. LT-5704/66].

(c) Yes, Sir. The Corporation's activities will be extended to different parts of the country by and by in due course.

## 'No Work in Cold Hours' Strike threat by I.A.C. Employees

•414. Shrimati Malmoona Sultan: Will the Minister of Transport, Aviation, Shipping and Tourism be pleased to state:

(a) whether it is a fact that the I.A.C. Employees Union had threatened to go on a 'No work in cold hours' strike in protest against the supply of coarse warm cloth uniform; and

(b) if so, Government's "reaction thereto and steps taken to prevent the consequential dislocation of services?

The Minister of Transport, Aviation, Shipping and Tourism (Shri Sanjiva Reddy): (a) Yes, Sir.

(b) The Chairman of the Córporation met the Union representatives on the 30th November, 1965—the date on which Union threatened to implement the strike and held further meetings on the 2nd of December. At these two meetings the Union were fully apprised of the position and the steps Management proposed to take to complete the supply of uniforms as expeditiously as possible.

## Managing Agency System

\*415. Shri P. C. Borooah: Shri M. L. Dwivedi; Shri Bhagwat Jha Azad: Shri S. C. Samanta: Shri Subodh Hansda; Shri Madhu Limaye: Shri Mishen Pattnayak: Shri Bibhuti Mishra;

Will the Minister of Law be pleased to state:

(a) the decision taken by Government regarding the abolition of Managing Agency System;

(b) whether Government have decided to renew the Managing Agencies due to expire at the end of the year 1965 and others expiring during this year; and

(c) if so, Government's decision thereon?

The Minister of Law (Shri G. S. Pathak): (a) The Government have not, so far, taken any decision for the abolition of managing agency system.

(b) and (c). Yes, Sir. It has been decided that managing agencies whose term was due to expire on the 31st December, 1965 or on any date in 1966 would be renewed normally for further periods not beyond 31st March, 1967, subject however, to the powers of the Company Law Board Under Section 326(2) of the Companies Act, 1956 to refuse extension in individual cases.

A statement giving information about the managing agencies due to expire on 31-12-65 or on any date during 1966 and also of managing agencies whose terms have been extended for 5 years or more in respect of applications received during 1965 is haid on the Table of the House. [Placed in Library. See No. LT-5705/ 66].